

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 316/TT/2020

Subject : Petition for revision of transmission tariff of the 2004-09 and 2009-14 tariff periods, truing up of transmission tariff of the 2014-19 period and determination of transmission tariff of the 2019-24 period for Kakrapar Transmission System in Western Region.

Date of Hearing : 10.9.2021

Coram : Shri P.K. Pujari, Chairperson
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Petitioner : Power Grid Corporation of India Ltd.

Respondents : Madhya Pradesh Power Management Company Ltd.
and 12 Others

Parties present : Shri S. S. Raju, PGCIL
Shri D.K. Biswal, PGCIL
Shri Ved Prakash Rastogi, PGCIL
Shri A.K. Verma, PGCIL
Shir Anindya Khare, MPPMCL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:

a. The instant petition has been filed for revision of transmission tariff of 2004-09 and 2009-14 tariff periods, truing up of transmission tariff of the 2014-19 period and determination of transmission tariff of 2019-24 period for Kakrapar Transmission System in Western Region.

b. Instant asset was put under commercial operation on 1.12.1992.

c. Revised tariff of 2004-09 and 2009-14 tariff periods is claimed pursuant to decision of the Commission vide order dated 18.1.2019 in Petition No. 121/2007



and in line with APTEL judgments dated 22.1.2007 and 13.6.2007 in Appeal Nos. 81 of 2005 and 139 of 2006 respectively.

d. Transmission tariff of the 2014-19 tariff period in respect of the transmission asset was allowed vide order dated 30.12.2015 in Petition No. 424/TT/2014.

e. ACE and de-capitalisation during the 2014-19 tariff period is on account of replacement of CT and Circuit breaker.

f. ACE has been projected during the 2019-24 tariff period on account of replacement of old and problematic equipment and sub-station equipment.

g. The information sought in the technical validation letter was filed vide affidavit dated 2.7.2021. Rejoinder to the reply of MPPMCL has been filed vide affidavit dated 31.8.2021.

3. The representative of MPPMCL submitted that the reply filed in the matter may be considered.

4. After hearing the parties, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)

